

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3072
(To be answered on the 7th August 2025)**

TECHNICAL SNAGS IN AIRLINES

3072. SHRI JANARDAN SINGH SIGRIWAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of technical snags and failure of safe, efficient and reliable air services reported in the country during the last one year;**
- (b) the steps being taken by the Government to ensure safe air journey in the country;**
- (c) whether the Government has any mechanism to check the safety and security measure related to air journey and if so, the details thereof; and**
- (d) the details of notices issued to various airline companies in this regard and the action taken to check recurrence of such types of air safety violations?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) to (d): Technical snags are general phenomena in aircraft which may be caused due to improper function / malfunction of components /system /accessories fitted on the aircraft. The responsibility to rectify all snags reported on the aircraft before the aircraft is released for flight lies with operator/ airlines.

The number of technical glitches reported by airlines in 2024 and 2025 are as follows:

Year	No. of technical glitches
2024	421
2025 (till 21 July)	190

The Directorate General of Civil Aviation (DGCA) has established

comprehensive Civil Aviation Regulations to ensure the safe operation and maintenance of aircraft. These regulations are continuously updated and aligned with international standards, including those of ICAO and European Union Aviation Safety Agency (EASA). DGCA amends its regulations from time to time in accordance with ICAO standards.

DGCA ensures the compliance of airlines with all safety and maintenance standards through the mechanism of conducting surveillance, spot check, night surveillance etc. of the airlines and its personnel. The observations / findings made during surveillance, spot check and night surveillance are provided to the airlines for taking corrective action. In case of violation, DGCA takes enforcement action in accordance with laid down procedures which may consist of warning, suspension, cancellation including imposition of financial penalty to the airlines/ personnel.
